

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. I

Service Tax Appeal No. 41502 of 2013

(Arising out of Order-in-Original No. 04/2013 (ST) dated 28.03.2013 passed by the Commissioner of Central Excise, Chennai-III Commissionerate, 26/1, Mahatma Gandhi Road, Nungambakkam, Chennai – 600 034)

**The Commissioner,
Vellore Municipal Corporation**

Infantry Road,
Vellore

: Appellant

VERSUS

The Commissioner of Central Excise

Chennai-III Commissionerate,
26/1, Mahatma Gandhi Road, Nungambakkam,
Chennai – 600 034

: Respondent

APPEARANCE:

Dr. Yagnamoorthi, Advocate for the Appellant

Shri Harendra Singh Pal, Assistant Commissioner for the Respondent

CORAM:

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 40536 / 2023

DATE OF HEARING/DECISION : 05.07.2023

Order : [Per Bench]

Dr. Yagnamoorthi, Ld. Advocate for the appellant, submits a copy of the Discharge Certificate in Form No. SVLDRS-4 issued to the assessee under the Sabka Vishwas (Legacy Dispute Resolution) Scheme ('SVLDR Scheme' for short), 2019 and requests that the present appeal may be deemed to be withdrawn in terms of Section 127 (6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme.

2. The above document is taken on record.
3. In view of the above, the appeal is dismissed as the same is deemed to be withdrawn.

(Dictated and pronounced in the open court)

Sd/-
(M. AJIT KUMAR)
MEMBER (TECHNICAL)

Sd/-
(P. DINESHA)
MEMBER (JUDICIAL)

Sdd